

CENTRAL ADMINISTRATIVE TRIBUNAL  
ERNAKULAM BENCH

O.A.558/2000

Monday, this the 29th day of Mary, 2000.

CORAM:

HON'BLE MR A.M.SIVADAS, JUDICIAL MEMBER

G.Savithri,  
Casual Labourer,  
Office of the Senior Superintendent of  
Railway Mail Service,  
'TV' Division,  
Thiruvananthapuram.

- Applicant

By Advocate Mr G Sasidharan Chempazhanthiyil

Vs

1. Senior Superintendent,  
Railway Mail Service,  
'TV' Division,  
Thiruvananthapuram.
2. Chief Postmaster General  
Kerala Circle(Postal),  
Thiruvananthapuram.
3. Director General,  
Postal Department,  
New Delhi.
4. Union of India represented  
by its Secretary,  
Ministry of Communications,  
New Delhi.

- Respondents

By Advocate Mr K Kesavankutty, ACGSC

The application having been heard on 29.5.2000, the Tribunal on the same day delivered the following:

O R D E R

The applicant seeks to declare that she is entitled to be paid full days wages from 10.1.98, to direct the first respondent to fix her working hours after providing half an

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hour lunch break, to pay full wages as appropriate to full time casual labourers with effect from 10.1.98 and to direct the second respondent to consider and pass orders on A-6 and A-8.

2. The case of the applicant is that she is denied full wages as a casual labourer for the reason that she is made to work only for 8 hours and that is so done by the respondents without considering the half an hour lunch break and if the lunch break for half an hour is also taken into consideration, she is working for eight and half hours per day and is entitled to full wages payable to casual labourers.

3. The applicant for redressal of her grievance, submitted A-6 representation dated 16.7.99 to the second respondent. Having found no response to the same, the subsequent representation(A-8) was submitted by her to the same authority dated 24.4.2000.

4. Since the question involved is only a factual aspect and in any event a factual question is to be decided by the administration in the first instance, it is only proper to direct the second respondent to consider and pass appropriate orders on A-8 representation dated 24.4.2000.

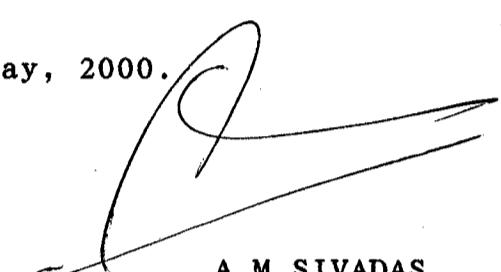
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5. Accordingly, the second respondent is directed to consider and pass appropriate orders on A-8 representation within two months from the date of receipt of a copy of this order.

6. The O.A. is disposed of as above. No costs.

Dated, the 29th of May, 2000.



A.M. SIVADAS  
JUDICIAL MEMBER  
CCS, Bangalore

trs/29500

LIST OF ANNEXURES REFERRED TO IN THE ORDER:

- 1 A-6: True copy of the representation sent to the 2nd respondent on 16.7.99.
2. A-8: True copy of the repretation dated 24.4.2000 to the 2nd respondent.